

FIR no. 23773/20
PS Kalyanpuri

25.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle i.e. Motor Cycle bearing no. DL 1S AA 9892 on superdari to the applicant Lalit Mathur.

Present Ld. APP for the State.

Applicant in person.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

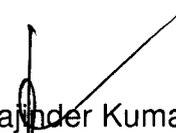
Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh vs. State" Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
25.09.2020

Case No.
FIR no. 0291/19
PS Kalyanpuri

25.09.2020

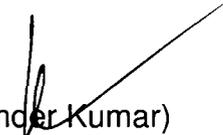
Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for calling status report / charge sheet filed by Surender @ Bunty.

Present: Sh. Deepak Kumar, Ld. APP for the State.
Sh. Brijesh, Ld. Counsel for the applicant.

As per reply filed by the IO, charge sheet has already been filed and is fixed for 01.10.2020. Copy of status report is supplied.

In the light of reply filed by the IO, the application stands disposed off.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
25.09.2020

Case No.
FIR no. 366/20
PS Kalyanpuri
State vs. Kalu @ Rajender
U/s 25/54/59 Arms Act.

25.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is first application for grant of bail on behalf of accused Kalu @ Rajender.

Present: Ld. APP for State.

Sh. Rajiv Kumar, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.09.2020. That he is innocent and has been falsely implicated in this case. That co accused has been granted bail on 23.09.2020. That the applicant has clean antecedent.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
25.09.2020